NATIONAL HUMAN RIGHTS COMMISSION

Punjab Kesari, Delhi, 10/06/2026

Page No: 10, Size: 20.06cm × 13.18cm

साइबर फ्रॉड से लोगों को हुआ 52,976 करोड़ का नुकसान

बुजुर्गों को निशाना बनाने वाले 3,000 से ज्यादा धोखाधड़ी मामले सामने आए

नई दिल्ली, (पंजाब केसरी): पिछले छह सालों में देश के लोगों के 52,976 करोड़ रूपये साइबर फ्रॉड की भेंट चढ़ गये। इसमें से 8% धनराशि डिजिटल अरेस्ट के जरिए ठगी गई। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को यह चौंकाने वाले आंकड़े पेश किए।

'डिजिटल अरेस्ट स्कैम से मानवाधिकारों की सुरक्षा' विषय पर हाइब्रिड मोड में आयोजित एक ओपन हाउस चर्चा के दौरान एनएचआरसी के अध्यक्ष जस्टिस वी. रामासुब्रमण्यन ने कहा कि पिछले छह सालों में भारतीयों को साइबर फ्रॉड की वजह से लगभग 52,976 करोड़ रुपये का नुकसान हुआ है, जिसमें से करीब आठ प्रतिशत नुकसान 'डिजिटल अरेस्ट' स्कैम के कारण हुआ है। यह डेटा 'नेशनल साइबर क्राइम रिपोर्टिंग पोर्टल' के आधार पर 'इंडियन साइबर क्राइम कोऑर्डिनेशन सेंटर (14सी) ने तैयार किया है। कई मामलों में स्कैमर्स ने लोगों के मन में इन्फोर्समेंट एजेंसियों का डर दिखाकर पीड़ितों को पैसे ट्रांसफर करने के लिए मजबूर किया। उन्होंने यह भी बताया कि पीड़ितों को अपनी रकम का कुछ हिस्सा भी वापस पाने में बड़ी चुनौतियों का सामना करना पड़ता है, क्योंकि कानूनी और प्रक्रियात्मक काम लंबे, महंगे और परेशान करने वाले होते हैं। इतना ही नहीं कभी-कभी रिकवरी की प्रक्रिया पैसे गंवाने की प्रक्रिया से भी ज्यादा दर्दनाक हो जाती है।

National Human Rights Commission

डिजिटल अरेस्ट स्कैम से निपटने के लिए एसओसी बनाना जरूरी, इस धनराशि में से 8% नुकसान डिजिटल अरेस्ट की वजह से हुआ

चेयरपर्सन वी. रामासुब्रमण्यन ने आगे कहा कि देश में लाखों 'म्यूल अकाउंट' का इस्तेमाल धोखाधड़ी से हासिल किए गए पैसे को इधर-उधर भेजने के लिए किया जाता है। पीड़ितों की सुरक्षा और उनके अधिकारों की रक्षा करने की जरूरत पर जोर देते हुए उन्होंने इस तरह की धोखाधड़ी को रोकने के लिए व्यावहारिक सुझाव मांगे। उन्होंने कहा रिकवरी के तरीकों को बेहतर बनाना व पीड़ितों की आर्थिक सुरक्षा बहाल करने व कानूनी ढांचे की कमियों को दूर करने पर जोर दिया। उन्होंने कहा कि इन्फ्रोर्समेंट एजेंसियों के काम करने के तरीके में सुधार करने व डिजिटल अरेस्ट स्कैम से निपटने के लिए स्टैंडर्ड ऑपरेटिंग प्रोसीजर (एसओसी) बनाना जरुरी है। वहीं आयोग के महासचिव भरत लाल ने कहा कि साइबर अपराधों का ज्यादातर असर बुजुर्गों पर पड़ता है, जिनमें रिटायर हो चुके सरकारी अधिकारी, पेशेवर,उद्योगपति और बैंकर शामिल हैं। इससे न सिर्फ उन्हें आर्थिक नुकसान होता है, बल्कि उनकी गरिमा, आत्म-सम्मान और मानसिक सेहत पर भी बुरा असर पड़ता है।

सुप्रीम कोर्ट के सामने रखी गई जानकारी का जिक्र करते हुए उन्होंने कहा कि पिछले साल बुजुर्गों को निशाना बनाने वाले धोखाधड़ी के 3,000 से ज्यादा मामले सामने आए थे। एनएचआरसी के सदस्य जस्टिस (डॉ.) विद्युत रंजन सारंगी ने कहा कि कहा कि डिजिटल धोखाधड़ी से जुड़ी चुनौतियों से निपटने के लिए मौजूदा प्रक्रियाओं में कमियां हैं, इनमें सुधार करना होगा।

Source: https://the420.in/nhrc-digital-arrest-scam-cyber-fraud-loss-52976-crore-india/

Cyber Crime

India Lost Rs52,976 Crore to Cyber Fraud: NHRC Sounds Alarm on Digital Arrest Scams
By The420.in Staff
Last updated: June 10, 2026 8:56 am

The National Human Rights Commission (NHRC) has expressed deep concern over the rapid rise of digital arrest scams and cyber-enabled frauds across India. According to the Commission, Indian citizens have lost nearly ₹52,976 crore to cyber fraud over the past six years. Alarmingly, around eight percent of these losses are linked to so-called “digital arrest” scams. The NHRC has warned that such crimes are not only draining victims’ savings but are also inflicting severe psychological trauma, emotional distress and social harm.

The concerns were highlighted during an open-house discussion titled “Safeguarding Human Rights Against Digital Arrest Scams,” where the Commission brought together government agencies, investigative bodies and cyber security experts to examine the growing threat. Participants noted that cyber criminals are increasingly exploiting public fear of law enforcement agencies to extort money, while using advanced technologies to make their fraudulent operations appear credible and legitimate.

Senior Citizens and Professionals Most Targeted
Information presented before the Commission indicated that senior citizens have emerged as one of the most vulnerable groups targeted by digital arrest fraudsters. Retired government officials, bankers, doctors, industrialists and other professionals are frequently singled out by criminals. It was revealed that more than 3,000 digital arrest fraud cases targeting senior citizens were reported during the previous year alone, highlighting the scale of the problem.

Experts at the discussion explained that cyber criminals are increasingly using personal information obtained through data breaches, leaked databases, social media profiles and other online sources to conduct highly targeted scams. Victims are contacted through phone or video calls and are falsely informed that they are under investigation in a criminal case. Fraudsters then impersonate police officers, investigators or government officials and use threats of arrest, legal action or prosecution to pressure victims into transferring large sums of money.

International Links and Scam Compound Networks
The discussion also featured information shared by the Central Bureau of Investigation (CBI), which pointed to the international dimensions of the problem. According to the agency, many large-scale digital arrest scams originate from cyber scam compounds operating in Southeast Asia. These networks are allegedly supported by mule bank accounts, telecom infrastructure, social media platforms and, in some cases, victims of human trafficking who are forced to participate in cybercrime operations.

Experts further warned that emerging technologies such as artificial intelligence, deepfakes and synthetic identities could make these scams significantly more sophisticated in the future. Criminals are increasingly capable of generating convincing fake videos, voices and digital identities, making it more difficult for ordinary

citizens to distinguish between genuine communications and fraudulent ones.

Expert View: Social Engineering at Scale

Renowned cybercrime expert and former IPS officer Prof. Triveni Singh said that digital arrest scams represent one of the most advanced forms of social engineering currently being used by cyber criminals. According to him, fraudsters exploit fear by falsely claiming to represent agencies such as the police, the CBI, the Enforcement Directorate or even judicial authorities. Once victims are psychologically manipulated, they are persuaded to transfer money under the belief that doing so will help them avoid arrest or legal consequences. He emphasized that public awareness, prompt reporting and coordinated action among agencies remain the most effective tools for combating the menace.

Several important recommendations emerged from the discussions. Experts proposed recognising digital arrest scams as a distinct category of offence under existing laws to enable more effective investigation and prosecution. They also suggested criminalising the renting of mule accounts, introducing transaction “circuit breakers” for high-value transfers and creating a unified government verification portal where citizens can verify the authenticity of official notices and communications.

Additional recommendations included trusted-person authentication mechanisms for vulnerable customers, a dedicated victim assistance fund and faster compensation systems for fraud victims. These measures, experts said, could significantly strengthen protections against cyber-enabled financial crimes.

The NHRC has indicated that it will study the recommendations before submitting detailed proposals to the Union and State governments. The Commission stressed that digital arrest scams are not merely financial offences but direct attacks on citizens’ dignity, mental well-being and fundamental rights. It concluded that addressing the growing threat will require coordinated reforms in law enforcement, technology, regulation and public awareness to better protect citizens in an increasingly digital society.

Source: https://indianmasterminds.com/news/centre-appoints-manish-singh-nhrc-pallavi-jain-govil-sports-navneet-kumar-osd-209370/

Bureaucracy News, IAS, IPS, News

Centre Announces Key Appointments: Manish Singh Posted to NHRC, Pallavi Jain Govil Gets Sports Charge, Navneet Kumar OSD to Ashwini Vaishnaw

Centre Issues Fresh Appointments and Tenure Extension Orders for IAS, IPS and Central Service Officers
June 9, 2026
Indian Masterminds Bureau

New Delhi: The Central Government on Monday issued a series of appointment, additional charge and tenure extension orders involving senior officers from the IAS, IPS and other central services. The notifications include the appointment of an IPS officer to the National Human Rights Commission (NHRC), the assignment of additional charge of the Department of Sports to a senior IAS officer, a new Officer on Special Duty (OSD) appointment in the Ministry of Electronics and Information Technology, and an extension of deputation tenure for a senior officer in the Ministry of Corporate Affairs.
The appointments and recommendations were issued through official notifications and are aimed at ensuring continuity in administration across key departments and institutions.

Manish Singh Appointed SSP in NHRC
Manish Singh (IPS:2013), currently serving as Director in the Bureau of Police Research and Development (BPR&D), has been appointed as Senior Superintendent of Police (SSP) in the National Human Rights Commission (NHRC).

According to the notification, Singh has been appointed on a lateral shift basis from the date he assumes charge of the post and will continue in the position up to November 13, 2030. His central deputation tenure is counted with effect from November 14, 2025.

The appointment places the Gujarat cadre IPS officer in a key position within the NHRC, which plays a crucial role in safeguarding and promoting human rights across the country.

Pallavi Jain Govil Given Additional Charge of Sports Secretary
In another significant development, Pallavi Jain Govil (IAS:1994), currently serving as Secretary, Department of Youth Affairs, has been entrusted with the additional charge of Secretary, Department of Sports.

The arrangement will remain in effect until June 14, 2026, during the leave period of Hari Ranjan Rao (IAS:1994), who presently holds the post of Secretary, Department of Sports.

Govil's additional responsibility ensures continuity in the functioning of the Sports Department during the temporary absence of the incumbent secretary.

Navneet Kumar Appointed OSD to Union Minister Ashwini Vaishnaw

Navneet Kumar (ICAS:2014) has been appointed as Officer on Special Duty (OSD) at the level of Deputy Secretary to Union Minister Ashwini Vaishnaw.

The appointment is in the Ministry of Electronics and Information Technology, where Kumar will assist the minister, who currently handles the portfolios of Electronics & Information Technology, Railways, and Information & Broadcasting.

The tenure of the appointment has been fixed for four years, reflecting the government's emphasis on strengthening ministerial support structures in strategically important sectors such as digital governance, technology, communications and railways.

Tenure of Hemant Kumar Patil Extended

The government has also approved an extension in the deputation tenure of Hemant Kumar Patil (IOFS:2002), who is serving as Director in the Ministry of Corporate Affairs.

Patil's tenure has been extended by two years beyond August 15, 2026, and will now continue until August 15, 2028.

He has been on central deputation since August 16, 2021. The extension is expected to provide continuity in the ministry's ongoing policy and administrative initiatives.

Administrative Continuity Across Key Institutions

The latest set of appointments highlights the government's focus on ensuring administrative continuity and strengthening institutional capacities across important departments and constitutional bodies.

While the NHRC gains an experienced IPS officer in a senior operational role, the temporary assignment of the Sports portfolio to Pallavi Jain Govil ensures uninterrupted functioning of the ministry. Similarly, the appointment of Navneet Kumar as OSD and the extension granted to Hemant Kumar Patil are expected to support policy implementation and governance efficiency in their respective domains.

Source: https://english.punjabkesari.com/india/nhrc-chief-calls-for-stronger-safeguards-against-digital-arrest-scams/

NHRC chief calls for stronger safeguards against digital arrest scams
By: IANS
On: Tuesday, June 9, 2026 8:55 PM

New Delhi, June 9 (IANS) National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian on Tuesday called for stronger legal and institutional measures to tackle digital arrest scams, highlighting their growing threat to the rights, dignity and security of citizens.

Speaking at an Open House Discussion on 'Safeguarding Human Rights against Digital Arrest Scams' organised by the NHRC in hybrid mode, Justice Ramasubramanian said cyber-enabled frauds have emerged as a serious challenge, with Indians reportedly losing about Rs 52,976 crore to such crimes over the past six years.

He added that nearly eight per cent of these losses were linked to digital arrest scams, where fraudsters impersonate law enforcement officials and coerce victims into transferring money by exploiting fear and intimidation.

"Victims face significant challenges in recovering even a part of the amount lost, as the legal and procedural processes are often lengthy, costly and distressing. At times, the process of recovery becomes more painful than the process of losing money," Justice Ramasubramanian said.

He stressed the need to improve recovery mechanisms, identify loopholes in the legal framework, strengthen law enforcement response and develop standard operating procedures (SOPs) to combat such scams.

He also suggested exploring alerts during prolonged OTT calls to help prevent digital scams.

NHRC member Justice Bidyut Ranjan Sarangi said there were gaps in existing processes to address the challenges posed by digital fraud and expressed hope that discussions among stakeholders would help evolve practical solutions.

NHRC member Vijaya Bharathi Sayani said safeguarding citizens from cybercrime and financial fraud was an essential aspect of good governance.

"Preventive action is not only a matter of technology and regulation but also a responsibility of good governance. Therefore, our collective goal should be to ensure that no one becomes a victim of such frauds," she added.

In his opening remarks, NHRC Secretary General Bharat Lal said cybercrimes disproportionately affect elderly persons, including retired officials, professionals, industrialists and bankers, causing financial losses as well as psychological distress.

He added that cybercriminals were increasingly exploiting personal data obtained through leaks and other sources to target vulnerable individuals, raising serious concerns about data privacy and protection.

Among the key suggestions that emerged during the discussions was recognising digital arrest scams as a distinct offence under the existing legal framework to facilitate more effective investigation, prosecution and victim redressal.

Participants also advocated stronger safeguards for senior citizens, faster recovery of defrauded funds, greater accountability across the digital ecosystem, enhanced public awareness campaigns and improved coordination among law enforcement agencies, financial institutions and telecom service providers.

–IANS

Source: https://whispersinthecorridors.in/detail/160489-Manish+Singh+appointed+as+SSP,+NHRC.html

Manish Singh appointed as SSP, NHRC

Manish Singh, Director, BPR&D, has been appointed as Senior Superintendent of Police in NHRC on lateral shift basis up to November 13, 2030 (combined tenure 5 years) He is a 2013 batch IPS officer of Gujarat cadre.

Source: https://medicaldialogues.in/amp/news/health/doctors/srn-hospital-violence-arrest-of-mln-resident-draws-backlash-doctors-move-cm-nhrc-172463

SRN Hospital violence: Arrest of MLN resident draws backlash, doctors move CM, NHRC
Written By : Barsha Misra
Published On 2026-06-09 13:22 GMT |
Update On 2026-06-09 13:22 GMT

New Delhi: The arrest of a resident doctor from Swaroop Rani Nehru (SRN) Hospital, Moti Lal Nehru Medical College, Prayagraj, after the recent doctors-lawyers clash has sparked outrage among doctors' associations, who have sought intervention from Uttar Pradesh Chief Minister Yogi Adityanath and approached the National Human Rights Commission.

The associations have questioned the circumstances surrounding the arrest, claiming it came despite assurances from the authorities that no coercive action would be taken against resident doctors.

Protesting against the arrest of a resident doctor from Moti Lal Nehru Medical College, Prayagraj, following the doctors vs lawyers clash, the doctors under the Federation of All India Medical Association (FAIMA) have requested an urgent intervention of Chief Minister Yogi Adityanath in this regard.

The Vice President of the association, Dr. Lakshya Jha, told Medical Dialogues that they were initially not sure whether the concerned medico was arrested or abducted, since the police officials were denying arresting him. It was after speaking to the District officials that they got to know that the medico was arrested by the police.

Meanwhile, protesting against the "illegal detention" of the PG medico, the Federation of Resident Doctors Association (FORDA) has written to the National Human Rights Commission (NHRC), urging it to take urgent cognisance of the matter and register it as a human rights complaint. Further the association has prayed to the Commission to direct immediate disclosure of the doctor's whereabouts, custodial status, and health condition, seek an urgent factual report from the concerned authorities, ensure immediate access of the doctor to his family and legal counsel, investigate allegations of intimidation and manhandling of family members, examine whether due process mandated under law has been followed, and take appropriate action to safeguard the constitutional rights and dignity of the concerned doctor.

What led to the Arrest?

Medical Dialogues had earlier reported on the violent clash that broke out between doctors and lawyers at Swaroop Rani Nehru (SRN) Hospital of MLN Medical College, over an alleged delay in a patient's treatment on May 20.

While the lawyers have claimed that they were allegedly assaulted by doctors after an argument broke out, the doctors have denied the allegations and have stated that a female resident doctor was brutally attacked and the hospital was vandalised by a mob of lawyers.

Following the incident, the medical college authorities formed a three-member inquiry committee and suspended around 20 doctors who were on duty that day.

Later, the resident doctors had initiated a strike, which was ultimately called off after assurance was given that no punitive action would be taken against the resident doctors. Despite this, a PG second-year resident doctor went missing from his residence on Monday.

How the medico was arrested:

In its complaint to NHRC, FORDA mentioed that the junior resident doctor was allegedly picked up from his private residence in Rampur, U.P., by individuals in civil clothes, believed to be police personnel, without any warrant, formal identification, or disclosure of grounds of detention. Family members who attempted to seek information - including women - were reportedly intimidated and manhandled. Several hours have since elapsed, yet no information has been provided to the family, the RDA, or the college administration regarding the doctor's whereabouts, custody status, health condition, or legal basis of detention.

"His access to legal counsel also remains unconfirmed. Such opaque and heavy-handed conduct by the authorities, targeting a doctor who was himself a victim in the preceding incident, amounts to nothing short of enforced disappearance and is wholly unacceptable in a constitutional democracy," the association added.

FORDA has raised the core concerns regarding the detention being carried out without warrant, notice, or official documentation, complete information blackout, manhandling of family members, the doctor having no access to legal counsel, and blatant violation of the right to personal liberty and due process of law, and selective state action against the very doctors who were victims in the original incident.

The doctors' body has urged the Commission to take suo motu cognisance and treat this as an urgent formal complaint, direct authorities to immediately disclose the doctor's whereabouts, custody status, and health condition, seek an urgent factual report from UP Police, District Administration Rampur & Prayagraj, and State Health Authorities within 24 hours, ensure the doctor is immediately granted access to his family and legal counsel, investigate the intimidation and manhandling of family members during the alleged detention, direct the Government of U.P. to ensure safety, dignity, and protection from arbitrary action for all resident doctors serving in government institutions, and fix accountability against officials found to have violated due process and human rights norms.

The resident doctors from MLN Medical College have also written to the in this regard. "A few days ago, resident doctors of M.L.N. Medical College were allegedly subjected to assault and intimidation following an altercation involving members of the legal fraternity. The ensuing unrest was resolved only after assurances were provided before the District Magistrate, Prayagraj, following which the resident doctors resumed their duties in good faith. Following these events, one of our Junior Residents has reportedly been taken away from his residence in Rampur, Uttar Pradesh. Since the morning of today, neither his colleagues nor the Resident Doctors' Association have received any official communication regarding his whereabouts, condition, or safety.As reported by the doctor's family members and available sources, individuals allegedly identifying themselves as police personnel arrived at the residence in civil dress and took the doctor away," the letter stated.

"The family has further alleged that firearms were displayed during the incident and that the doctor's pregnant sister and mother were physically manhandled while attempting to intervene. If true, these allegations represent a grave violation of human dignity, personal liberty, and the rights guaranteed under the Constitution of India. The continued absence of verified information regarding our colleague's whereabouts has created widespread fear among resident doctors. The family remains devastated, and the medical fraternity is deeply shaken by the possibility that a young doctor can be taken away without transparency regarding his status or location. We respectfully request the National Human Rights Commission to urgently inquire into the matter, ascertain the whereabouts and safety of the concerned doctor, investigate the allegations made by his family, and ensure that his constitutional and human rights are fully protected. We place our faith in the Commission's commitment to safeguarding the rights and dignity of every citizen and request immediate intervention in this matter," the medicos further added in the letter.

Meanwhile, highlighting the incident, the United Doctors Front (UDF) wrote on X, "URGENT: PG 2ND YEAR RESIDENT DOCTOR ABDUCTED IN RAMPUR, UP! Dr. *** (PG 2nd year resident, MLN Medical College, Prayagraj) was forcibly taken from his home in Lalala Nagla, Kemri, Rampur at ~10:30 AM today (08-06-2026). His brother has filed a formal complaint at Thana Kemri. No trace since. Colleagues say plain-clothes police took him — linked to the recent doctors-lawyers clash in Prayagraj. UP government keeps boasting about "law and order" — but when a serving PG resident doctor can be dragged out of his house in broad daylight with zero accountability or information, what kind of law & order is this?"

Sharing a copy of the complaint filed in this connection, the association demanded an immediate, transparent investigation and the safe return of the doctor.

Sources informed Medical Dialogues that even though the medico was taken by police, the police allegedly denied arresting the doctor. After FAIMA intervened and talked to the district officials, they confirmed that the medico was, in fact, arrested.

FAIMA has written to the Chief Minister in this connection. Expressing concern and a strong objection to the incident of arrest of the concerned medico, despite explicit assurances given by the district administration, the association wrote in the letter directed to the CM, "The medical fraternity across the country is deeply disturbed by reports that a Resident Doctor was taken from his residence and subsequently arrested after Resident Doctors had already withdrawn their strike and resumed all healthcare services in good faith. This decision to resume services was taken solely on the basis of assurances provided during a meeting held in the presence of the District Magistrate, Prayagraj, wherein Resident Doctors were clearly informed that no punitive, coercive, or disciplinary action would be initiated against the concerned Junior Residents."

"The subsequent arrest of a Resident Doctor is not merely an administrative action; it represents a serious breach of trust that has shaken the confidence of thousands of doctors in the assurances given by public authorities. Such actions send a deeply disturbing message to healthcare professionals who work tirelessly in the service of the public and undermine the faith of doctors in institutional commitments," the association further added.

FAIMA expressed that the incident has generated widespread fear, anxiety, and insecurity among Resident Doctors, as many of these doctors now feel vulnerable despite acting in accordance with the assurances provided by the administration.

"A situation where doctors are persuaded to restore healthcare services through dialogue and assurances, only to witness subsequent coercive action, raises serious concerns regarding fairness, transparency, and accountability," it added.

Stressing that the rights, dignity, and legal protections guaranteed to every citizen, including doctors, must be fully respected, the association added in the letter that no healthcare worker should be subjected to intimidation, selective action, or circumstances that create fear within the medical community.

The association has urged the Chief Minister to ensure, a fair, transparent, and impartial investigation into the entire sequence of events, immediate verification and official communication regarding the safety, well-being, and legal status of the concerned Resident Doctor, protection of the legal and constitutional rights of all doctors and healthcare workers, strict adherence to the assurances previously given by the District Administration, prevention of any form of intimidation, harassment, or coercive action against Resident Doctors, and restoration of confidence among healthcare professionals through transparent and accountable administrative action.

"The medical fraternity of India is closely watching this matter. The arrest of a doctor after services were restored based on official assurances has created nationwide concern and risks damaging the trust that is essential between healthcare professionals and the administration," the association added.

Speaking to Medical Dialogues in this regard, Dr. Lakshya Kumar Jha, the National Vice President of FAIMA explained the sequence of event in detail and said, "A clash occurred between lawyers and resident doctors at

MLN Medical College/SRN Hospital, Prayagraj. Resident doctors went on strike in response to the incident and concerns regarding their safety and treatment. A meeting was held in the presence of the District Magistrate, Prayagraj. Resident doctors were assured that no punitive, coercive, or disciplinary action would be initiated against junior residents."

"Based on these assurances, resident doctors withdrew their strike and resumed healthcare services. Subsequently, a junior resident doctor was allegedly taken from his residence and arrested by the police. FAIMA views this as a breach of the assurances given by the administration and has sought intervention from the Chief Minister," he added.

"What is concerning to the medical fraternity is that resident doctors had resumed duties after discussions with the administration and after assurances that no coercive action would be taken against junior residents while the matter was under inquiry. The subsequent detention/arrest of a resident doctor has therefore raised serious concerns regarding due process and the trust reposed by doctors in the administration. At present, we are seeking clarity from the authorities regarding the exact grounds of arrest, the legal provisions invoked, and whether all procedural safeguards were followed. We have also requested a fair, impartial and transparent investigation so that responsibility is fixed on the basis of evidence and not on the basis of profession. We believe that any investigation should be evidence-based and that the rights and safety of resident doctors must be protected while the inquiry proceeds," Dr. Jha further mentioned.

Source: https://taasir.com/2026/06/nhrc-india-organises-an-open-house-discussion-on-safeguarding-human-rights-against-digital-arrest-scams-in-hybrid-mode/

NHRC, India organises an Open House Discussion on 'Safeguarding human rights against digital arrest scams' in hybrid mode
By Taasir News NetworkPosted onJune 9, 2026

Chairing the discussion, NHRC Chairperson, Justice V. Ramasubramanian highlights cyber-enabled frauds threatening rights, dignity and security of individuals

Member, Justice (Dr.) Bidyut Ranjan Sarangi underscores gaps in existing processes to address the challenges posed by digital frauds

Member, Smt. Vijaya Bharathi Sayani says, preventive action is not only a matter of technology and regulation but also a responsibility of good governance

Secretary General, Shri Bharat Lal says, cybercriminals are increasingly exploiting personal data obtained through data leaks and other sources to target vulnerable people, raising serious concerns about data privacy and protection

Among various suggestions, recognising digital arrest scams as a distinct offence under the existing legal framework to facilitate more effective investigation, prosecution and victim redressal highlighted

The National Human Rights Commission (NHRC), India today organised an Open House Discussion on 'Safeguarding human rights against digital arrest scams' in hybrid mode at Manav Adhikar Bhawan, New Delhi. Chairing the discussion, Justice V. Ramasubramanian, Chairperson highlighted the growing threat posed by cyber-enabled frauds, particularly digital arrest scams and underscored their serious impact on the rights, dignity and security of individuals. NHRC Members, Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani; Secretary General, Shri Bharat Lal; Director General (Investigation), Smt. Anupama Nilekar Chandra; Joint Secretary, Shri Samir Kumar; Core Group members, Special Rapporteurs, Special Monitors, senior functionaries representing different key departments of Government of India including Ministry of Electronics & Information Technology (MeitY), Ministry of Telecommunications, Telecom Regulatory Authority of India (TRAI), Reserve Bank of India (RBI), CBI, National Payment Corporation of India, eminent legal and domain experts, representatives of Telecom operators and Banking and Fintech Associations participated in the discussion.

Chairperson, NHRC Justice V. Ramasubramanian emphasised the need for a collective response to tackle the menace. He noted that Indians have lost about Rs 52,976 crore to cyber-enabled frauds during the past six years, with nearly 8 per cent of the losses attributed to digital arrest scams. The data has been reportedly compiled by the Indian Cyber Crime Coordination Centre (I4C) based on the National Cyber Crime Reporting Portal. He observed that in many reported cases, the scamsters coerced their victims into transferring money by exploiting the fear of law enforcement agencies among people.

He also pointed out that the victims face significant challenges in recovering even a part of the amount, as the

legal and procedural processes proved lengthy, costly and distressing. At times, the process of recovery becomes more painful than the process of losing money. The Chairperson further said that there are reports of lakhs of mule accounts in the country, which facilitate the movement of fraudulently obtained funds. Stressing the need to protect victims and uphold their rights, he called for practical suggestions on preventing such frauds. He said it will be necessary to improve recovery mechanisms, restore victims' financial security and help them regain their status in life and peace of mind by identifying and plugging loopholes in the legal framework, improving the response of law enforcement agencies and developing standard operating procedures to tackle digital arrest scams. He also suggested exploring mechanisms such as alerts on prolonged OTT calls to protect citizens from digital fraud.

NHRC Member, Justice (Dr.) Bidyut Ranjan Sarangi said that there are gaps in existing processes to address the challenges posed by digital fraud. He expressed the hope that such discussions are expected to help in developing practical solutions at the earliest. Member, Smt. Vijaya Bharathi Sayani emphasised that safeguarding citizens from cybercrime and financial fraud is an essential extension of Rajadharma. Preventive action is not only a matter of technology and regulation but also a responsibility of good governance. Therefore, our collective goal should be to ensure that no one becomes a victim of such frauds.

Earlier, NHRC Secretary General, Shri Bharat Lal, in his opening remarks, spoke about the background of convening the Open House Discussion on 'Safeguarding human rights against digital arrest scams.' He said that cybercrimes mostly affect elderly persons, including retired government officials, professionals, industrialists and bankers, causing not only financial losses but also compromising their dignity, self-respect and psychological well-being. Referring to information placed before the Supreme Court in a related matter, he said that more than 3,000 such frauds targeting elderly persons were reported last year.

He said that cybercriminals are increasingly exploiting personal data obtained through data leaks and other sources to target victims, raising serious concerns about data privacy and protection. Evolving digital governance and financial systems enable them to commit fraud and move money faster uncaught. He urged strengthening safeguards to protect vulnerable groups, particularly senior citizens and ensuring effective support and remedies for victims of cyber fraud.

Shri Lal said that the Commission has divided the subject into three technical sessions for discussion to find a way forward. These are: a.) identify the drivers behind the surge in digital arrest scams and the constraints limiting effective response, b.) formulating preventive measures to address digital arrest scams, and c.) enhancement of grievance redressal, compensation and victim assistance mechanisms. He requested the experts to share their insights on these aspects for Commission to firm up its response.

Giving an overview of the government's efforts in the matter of checking digital scams, Shri Ajit Kumar, Joint Secretary, MeitY said that an inter-departmental committee is examining measures to address digital arrest scams from prevention to compensation. He also informed that a portal is being developed under Section 47 of the IT Act to facilitate adjudication and compensation and expressed confidence that implementation of the DPDP framework would strengthen protection of citizens' data and help address data-related concerns.

Ms. Roopa M., Inspector General of Police, Indian Cyber Crime Coordination Centre (I4C) highlighted the cybercrime.gov.in portal, helpline 1930 and the CFCFRMS platform for tracing, holding and restoring funds to victims. She also called for stronger action against the misuse of government logos, SIM boxes and mule accounts. Shri Muktesh Chander, Special Monitor, NHRC stressed the need to regulate SIM cards and bank accounts, address the psychological fear exploited by fraudsters, ensure FIR registration in cyber fraud cases and adopt a victim-centric approach instead of victim blaming. Shri Brijesh Singh, ADG, Maharashtra described cybercrime as an industrial-scale operation enabled by data breaches, mule networks and AI. He advocated automated golden-hour intervention, a national cybercrime force, stronger DPDP enforcement, victim compensation and psychological support.

Shri R. Vanaraja, Chief General Manager, Department of Information Technology, RBI highlighted the potential of artificial intelligence to identify patterns in digital arrest crimes and generate alerts and suggested exploring a single government communication channel. He also emphasised the need to raise public awareness against

misuse of bank accounts and the need to balance fraud prevention with convenience for genuine users. Shri Rajiv Ranjan Prasad, Senior Advisor, IBA highlighted measures taken by the banking industry to prevent digital frauds, including AI-based detection of mule accounts, the Beneficiary Account Name Lookup Facility and the proposed Indian Digital Payment Intelligence Platform. He also referred to the RBI's proposal for a 'trusted person' mechanism to provide additional authentication for high-value transactions by vulnerable customers.

Shri Ramesh Krishnamurthy, Chief Risk Management, NPCI highlighted NPCI's efforts in customer education, including awareness campaigns and outreach in villages, as well as AI-based fraud monitoring and real-time support to law enforcement agencies. He emphasised the need for a concerted response by all stakeholders to tackle digital fraud.

Shri Sanjeev Kumar Sharma, Deputy Director General (AI & Digital Intelligence Unit), Department of Telecommunications outlined preventive measures such as the Sanchar Saathi initiative, AI-based tools, international call spoofing detection and the Digital Intelligence Platform. He emphasised stronger regulation of OTT platforms, real-time data sharing and improved complaint-to-FIR conversion to deter cyber frauds. Ms. Astha Modi, SP, CBI said that large-scale digital arrest scams originate from cyber scam compounds in Southeast Asia and are sustained by mule accounts, telecom infrastructure, social media intermediaries and human trafficking. She outlined the CBI's action against mule account networks, telecom infrastructure, social media intermediaries and human trafficking networks and referred to an AI-based chatbot for verification of CBI notices and summons.

Shri Ashok Kumar, Joint Advisor, TRAI flagged the urgent need to bring OTT communication platforms used for voice calls, messages and video calls under an appropriate regulatory mechanism, noting that most digital arrest frauds have shifted to OTT channels. He also suggested measures such as alerts or interruptions during unusually long calls to help prevent digital arrest scams. Major Vineet Kumar, Founder and Global President of Cyber Peace Foundation advocated a model of shared responsibility involving government, industry, academia, civil society and citizens and called for the creation of a 'human firewall' of trained first responders. He also emphasised psychological support for cybercrime survivors and rehabilitation measures for first-time cyber offenders and juveniles.

Ms. N. S. Nappinai, Senior Advocate, Supreme Court highlighted the human rights dimensions of digital arrest scams, including human trafficking, violations of privacy, life and liberty and psychological trauma. She emphasised restorative justice, victims' rights of recompense and shared liability frameworks. Dr. Pavan Duggal, Advocate, Supreme Court said that digital arrest is not a specific offence under existing laws and suggested its incorporation as a distinct crime under the Information Technology Act, 2000 or the Bharatiya Nyaya Sanhita. He also called for a statutory 'circuit breaker' for high-value transactions, a Digital Arrest Victims Fund, recognition of digital arrest as a human rights issue and stronger measures to address violations of dignity, privacy and mental integrity caused by such scams.

Shri Rahul Vatts, Chief Regulatory Officer, Airtel said that 97–98 per cent of customer onboarding is carried out through Aadhaar KYC, supported by live photographs and biometric authentication at points of sale (POS). He highlighted the use of AI to identify suspected spam calls and SMS in 14 different languages, detect and block fraudulent links, and issue alerts when an OTP is shared during an ongoing call.

Smt. Anupama Nilekar Chandra, DG (I), NHRC said that cybercrime has emerged as a new dimension alongside drug trafficking and human trafficking, with over one billion mobile users potentially vulnerable to digital frauds. She suggested that NHRC could constitute theme-based sub-committees to examine legal loopholes, inter-agency coordination, capacity building, rehabilitation and compensation for victims.

Hindu, Online News, 10/06/2026

Source: https://www.thehindu.com/sci-tech/technology/nhrc-flags-52976-crore-cyber-fraud-losses-seeks-urgent-action-against-digital-arrest-scams/article71081619.ece

NHRC flags Rs52,976 crore cyber fraud losses, seeks urgent action against 'digital arrest' scams

The commission further warns that the frauds are causing not only financial devastation but also severe psychological trauma and violations of human rights.
Published - June 10, 2026 03:32 am IST - New Delhi

The Hindu Bureau

Indians have lost around ₹52,976 crore to cyber-enabled frauds over the past six years, with nearly 8% of the losses linked to "digital arrest" scams, the National Human Rights Commission (NHRC) said on Tuesday.

The commission further warns that the frauds are causing not only financial devastation but also severe psychological trauma and violations of human rights.

According to a communique, an open house discussion on "Safeguarding Human Rights Against Digital Arrest Scams" was chaired by NHRC Chairperson Justice (retd) V. Ramasubramanian who said fraudsters were exploiting public fear of law enforcement agencies to extort money, while victims often found the recovery process more painful than the original loss.

dit: Getty Images/iStockphoto

Indians have lost around ₹52,976 crore to cyber-enabled frauds over the past six years, with nearly 8% of the losses linked to "digital arrest" scams, the National Human Rights Commission (NHRC) said on Tuesday.

The commission further warns that the frauds are causing not only financial devastation but also severe psychological trauma and violations of human rights.

CBI arrests two key accused in 'cyber-slavery' scam case

According to a communique, an open house discussion on "Safeguarding Human Rights Against Digital Arrest Scams" was chaired by NHRC Chairperson Justice (retd) V. Ramasubramanian who said fraudsters were exploiting public fear of law enforcement agencies to extort money, while victims often found the recovery process more painful than the original loss.

NHRC Secretary General Bharat Lal said elderly citizens, including retired government officials, professionals, industrialists and bankers, were among the primary targets of such scams. Referring to information placed before the Supreme Court, he said more than 3,000 digital arrest frauds targeting senior citizens were reported last year alone.

Cybercriminals are increasingly exploiting personal data obtained through data leaks and other sources to target victims, raising serious concerns about data privacy and protection. Evolving digital governance and financial systems enable them to commit fraud and move money faster uncaught," said Mr Lal. He also urged strengthening safeguards to protect vulnerable groups, particularly senior citizens and ensuring effective support and remedies for victims of cyber fraud.

A disclosure that came from the Central Bureau of Investigation (CBI) which was also a participant in the discussion stated that many large-scale digital arrest scams originate from cyber scam compounds operating in Southeast Asia and are sustained through networks involving mule accounts, telecom infrastructure, social media intermediaries and even human trafficking.

The Telecom Regulatory Authority of India (TRAI) noted that a significant portion of digital arrest frauds had shifted to over-the-top (OTT) communication platforms, prompting calls for an appropriate regulatory framework for internet-based voice and video calling services.

Several experts warned that emerging technologies such as artificial intelligence, deepfakes and synthetic identities were likely to make such frauds more convincing and difficult to detect in the future.

Among the key recommendations emerging from the discussions was the proposal to recognise digital arrest scams as a distinct offence under existing laws to enable more effective investigation, prosecution and victim redressal. Experts also called for criminalising the renting of mule accounts, trafficking for forced cybercrime activities and the misuse of government logos in fraud operations.

Other suggestions included introducing transaction "circuit breakers" for high-value transfers, alerts during unusually long calls, trusted-person authentication for vulnerable customers, a dedicated victims' fund, faster compensation mechanisms and a single government verification portal through which citizens could confirm the authenticity of law enforcement notices and communications.

Officials at the NHRC said they would examine the recommendations before finalising its proposals for the Union and State governments.

Published - June 10, 2026 03:32 am IST

Source: https://newsonair.gov.in/nhrc-holds-open-house-discussion-on-safeguarding-human-rights-against-digital-arrest-scams/

Home National NHRC holds Open House Discussion on safeguarding human rights against digital arrest scams

NHRC holds Open House Discussion on safeguarding human rights against digital arrest scams
News On AIR | June 10, 2026 7:15 AM

The National Human Rights Commission organised an Open House Discussion on safeguarding human rights against digital arrest scams in New Delhi yesterday.

Chairing the discussion, NHRC Chairperson Justice V. Ramasubramanian expressed concern over the growing threat posed by cyber-enabled frauds and highlighted their serious impact on the rights, dignity and security of citizens. Justice Ramasubramanian said that Indians have reportedly lost over 52 thousand 900 crore rupees to cyber-enabled frauds during the past six years, with nearly eight per cent of the losses linked to digital arrest scams. He stressed the need for practical measures to prevent such crimes, improve recovery mechanisms for victims and strengthen law enforcement responses.

During the discussions, a key recommendation emerging from the deliberations was the proposal to recognise digital arrest scams as a distinct offence under the existing legal framework. Participants also suggested stronger safeguards against mule accounts, faster victim compensation and recovery mechanisms, enhanced regulation of digital communication platforms, greater accountability across the digital ecosystem and stronger international cooperation to combat transnational cybercrime networks.

Source: https://www.bhaskar.com/local/mp/harda/news/demand-for-financial-assistance-on-the-death-of-a-farmer-dbp-138154062.html

Hindi NewsLocalMpHardaDemand For Financial Assistance On The Death Of A Farmer

किसान की मौत पर आर्थिक सहायता की मांग
हरदा 3 घंटे पहले

हरदा|ग्राम फुलडी निवासी किसान नर्मदा प्रसाद तंवर की मौत के मामले में न्यायिक जांच कराने और परिजनों को आर्थिक सहायता दिलाने की मांग को लेकर राष्ट्रीय मानवाधिकार आयोग को आवेदन सौंपा गया। भाजपा समर्थक मंच किसान मोर्चा के जिला अध्यक्ष गोविंद तंवर ने आरोप लगाया कि भूमि विवाद और प्रशासनिक कार्रवाई के कारण किसान मानसिक रूप से बेहद परेशान था।

आवेदन के अनुसार किसान का परिवार पिछले करीब 50 वर्षों से संबंधित भूमि पर खेती कर रहा था। आरोप है कि अतिक्रमण हटाने की कार्रवाई के दौरान जेसीबी से खेत में लगे सैकड़ों फलदार वृक्ष नष्ट कर दिए, फसल को नुकसान पहुंचा तथा कुएं और झोपड़ी को भी क्षति पहुंचाई। इससे किसान को गहरा सदमा लगा और बाद में हार्ट अटैक से उसकी मौत हो गई। आवेदन में तहसीलदार, ग्राम सचिव और एक शिक्षक पर प्रताड़ना के आरोप लगाते हुए पूरे मामले की निष्पक्ष जांच कर दोषियों पर कार्रवाई तथा मृतक किसान के परिवार को आर्थिक सहायता प्रदान करने की मांग की गई है।

Source: https://www.jagran.com/odisha/bhubaneshwar-ips-dayal-gangwar-probe-continues-in-constable-death-case-40267495.html

बालियंता मॉब लिंचिंग केस: IPS दयाल गंगवार के खिलाफ आरोपों की जांच जारी, अभी तक किसी एजेंसी ने नहीं माना दोषी
By Sheshnath Rai Edited By: Nishant Bharti
Updated: Tue, 09 Jun 2026 12:46 PM (IST)

आईपीएस अधिकारी दयाल गंगवार के खिलाफ मृत जीआरपी कांस्टेबल सौम्यरंजन स्वाईं के मामले में जांच का दायरा बढ़ गया है। क्राइम ब्रांच और एनएचआरसी इस प्रकरण की पड़ताल कर रहे हैं, हालांकि अभी तक किसी एजेंसी ने गंगवार को दोषी नहीं ठहराया है।

जागरण संवाददाता, भुवनेश्वर। गृह विभाग के ओएसडी एवं वरिष्ठ आईपीएस अधिकारी दयाल गंगवार से जुड़े मामले में जांच का दायरा बढ़ गया है। मृत जीआरपी कांस्टेबल सौम्यरंजन स्वाईं को कथित रूप से निजी कार्य में लगाए जाने संबंधी शिकायतों की पड़ताल के लिए क्राइम ब्रांच ने रेलवे एवं तटीय सुरक्षा एडीजी से रिपोर्ट मांगी है।

हालांकि महत्वपूर्ण बात यह है कि अब तक किसी भी जांच एजेंसी ने गंगवार को दोषी नहीं ठहराया है और मामला अभी जांच के अधीन है।

मानवाधिकार आयोग की नजर पूरे मामले पर
क्राइम ब्रांच ने संबंधित अधिकारियों को पत्र लिखकर शिकायतों की सत्यता की जांच कर रिपोर्ट मानवाधिकार संरक्षण प्रकोष्ठ (एचआरपीसी) के अतिरिक्त डीजी को सौंपने को कहा है। दूसरी ओर, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) भी पूरे प्रकरण पर नजर बनाए हुए है और विस्तृत रिपोर्ट तलब कर चुका है।

जानकारी के अनुसार, कटक जिले के अड़शपुर निवासी सौम्यरंजन स्वाईं वर्ष 2013 में जीआरपी कांस्टेबल के रूप में नियुक्त हुए थे। वर्ष 2023 से वह दयाल गंगवार के अधीन कार्य कर रहे थे। सौम्यरंजन की मृत्यु के बाद उनके परिवार की ओर से कुछ आरोप लगाए गए, जिनके आधार पर जांच शुरू की गई है। जांच एजेंसियां इन आरोपों की तथ्यात्मक स्थिति की पड़ताल कर रही हैं।

दस्तावेजों और रिकॉर्ड की भी समीक्षा की जा रही
उधर, पुलिस विभाग के सूत्रों का कहना है कि किसी भी अधिकारी के खिलाफ लगाए गए आरोपों की निष्पक्ष जांच होना आवश्यक है और जांच पूरी होने से पहले किसी निष्कर्ष पर पहुंचना उचित नहीं होगा। विभागीय स्तर पर उपलब्ध दस्तावेजों और रिकॉर्ड की भी समीक्षा की जा रही है।

इसी क्रम में 4 जून को एनएचआरसी की टीम कटक रेलवे एसपी कार्यालय पहुंची थी। टीम ने सौम्यरंजन की नियुक्ति, उनकी तैनाती, कमांड सर्टिफिकेट और संबंधित अभिलेखों की जांच की। अधिकारियों एवं संबंधित पक्षों से भी जानकारी जुटाई गई।

मामले को लेकर पुलिस मुख्यालय और जांच एजेंसियां लगातार रिपोर्ट एकत्र कर रही हैं। अब सभी की नजर एनएचआरसी, क्राइम ब्रांच और एचआरपीसी की अंतिम जांच रिपोर्ट पर टिकी है, जिसके बाद ही पूरे मामले की वास्तविक तस्वीर स्पष्ट हो सकेगी।

Source: https://www.pib.gov.in/PressReleseDetailm.aspx?PRID=2270972®=48&lang=2

राष्ट्रीय मानवाधिकार आयोग, भारत ने 'डिजिटल अरेस्ट की धोखाधड़ी से मानवाधिकारों की सुरक्षा' विषय पर हाइब्रिड मोड में एक खुली चर्चा का आयोजन किया

प्रविष्टि तिथि: 09 JUN 2026 7:48PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन ने चर्चा की अध्यक्षता करते हुए कहा कि साइबर-फ्रॉड लोगों के अधिकारों, गरिमा और सुरक्षा के लिए एक बड़ा खतरा है

सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी ने डिजिटल फ्रॉड से जुड़ी चुनौतियों से निपटने के लिए मौजूदा प्रक्रियाओं में कमियों के बारे में बात की

सदस्य श्रीमती विजया भारती सयानी ने कहा कि एहतियाती कदम उठाना सिर्फ तकनीक और विनियमन का मामला नहीं है, बल्कि यह सुशासन की ज़िम्मेदारी भी है

महासचिव श्री भरत लाल ने कहा कि साइबर अपराधी डेटा लीक और अन्य स्रोतों से मिले पर्सनल डेटा का इस्तेमाल करके कमज़ोर लोगों को निशाना बना रहे हैं, जो डेटा प्राइवेसी और सुरक्षा के लिए गंभीर चिंता का विषय है

विभिन्न सुझावों में, डिजिटल अरेस्ट की धोखाधड़ी को मौजूदा कानूनी ढांचे के तहत एक अलग अपराध के तौर पर मान्यता देने पर जोर दिया गया, ताकि जांच, अभियोजन और पीड़ित को न्याय दिलाने की प्रक्रिया को ज़्यादा असरदार बनाया जा सके

प्रविष्टि तिथि: 09 JUN 2026 7:48PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने आज नई दिल्ली के मानव अधिकार भवन में 'डिजिटल अरेस्ट की धोखाधड़ी से मानवाधिकारों की सुरक्षा' विषय पर हाइब्रिड मोड में एक खुली चर्चा का आयोजन किया। चर्चा की अध्यक्षता करते हुए, अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन ने साइबर-फ्रॉड, विशेष रूप से डिजिटल अरेस्ट की धोखाधड़ी से बढ़ते खतरे पर प्रकाश डाला और लोगों के अधिकारों, गरिमा और सुरक्षा पर इनके गंभीर असर के बारे में भी बात की। इस चर्चा में एनएचआरसी के सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी और श्रीमती विजया भारती सयानी; महासचिव श्री भरत लाल; महानिदेशक (जांच) श्रीमती अनुपमा नीलेकर चंद्रा; संयुक्त सचिव श्री समीर कुमार; कोर ग्रुप के सदस्यों, विशेष प्रतिवेदकों, विशेष मॉनिटर; भारत सरकार के विभिन्न प्रमुख विभागों -जैसे इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, दूरसंचार मंत्रालय, दूरसंचार नियामक प्राधिकरण (ट्राई), भारतीय रिजर्व बैंक, सीबीआई, नेशनल पेमेंट कॉर्पोरेशन ऑफ इंडिया- के वरिष्ठ अधिकारी; जाने-माने कानूनी और विषय-विशेषज्ञ; तथा दूरसंचार ऑपरेटरों और बैंकिंग व फिनटेक संघों के प्रतिनिधियों ने भाग लिया।

एनएचआरसी के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन ने इस समस्या से निपटने के लिए मिलकर काम करने पर जोर दिया। उन्होंने बताया कि पिछले छह वर्षों में भारतीयों को साइबर फ्रॉड की वजह से लगभग 52,976 करोड़ रुपये का नुकसान हुआ है, जिसमें से लगभग 8 प्रतिशत नुकसान डिजिटल अरेस्ट की धोखाधड़ी के कारण हुआ है। यह डेटा भारतीय साइबर अपराध समन्वय केंद्र (I4C) ने राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल के आधार पर इकट्ठा किया है। उन्होंने गौर किया कि कई रिपोर्ट किए गए मामलों में, धोखाधड़ी करने वालों ने लोगों के मन में कानून प्रवर्तन एजेंसियों के डर का फायदा उठाकर उन्हें पैसे ट्रांसफर करने के लिए मजबूर किया।

उन्होंने यह भी बताया कि पीड़ितों के लिए अपनी रकम का कुछ हिस्सा भी वापस पाना बहुत मुश्किल होता है, क्योंकि कानूनी और प्रक्रियात्मक काम लंबे, महंगे और परेशान करने वाले साबित होते हैं। कभी-कभी, पैसे वापस पाने की प्रक्रिया पैसे गंवाने की प्रक्रिया से भी ज़्यादा तकलीफदेह होती है। अध्यक्ष ने यह भी कहा कि देश में लाखों म्यूल अकाउंट की खबरें है, जो धोखाधड़ी से प्राप्त धन के हस्तांतरण को सुगम बनाते हैं। पीड़ितों की सुरक्षा और उनके अधिकारों की रक्षा पर ज़ोर देते हुए, उन्होंने ऐसी धोखाधड़ी को रोकने के लिए व्यावहारिक सुझाव मांगे। उन्होंने कहा कि कानूनी ढांचे की कमियों को पहचानकर और उन्हें दूर करके, कानून प्रवर्तन एजेंसियों के काम करने के तरीके को बेहतर बनाकर और डिजिटल अरेस्ट की धोखाधड़ी से निपटने के लिए मानक संचालन प्रक्रियाएं (एसओपी) बनाकर रिकवरी के तरीकों को बेहतर बनाना, पीड़ितों की आर्थिक सुरक्षा बहाल करना और उन्हें जीवन में उनका सम्मान और मानसिक शांति वापस पाने में मदद करना आवश्यक होगा। उन्होंने नागरिकों को डिजिटल धोखाधड़ी से बचाने के लिए लंबे समय तक चलने वाली ओटीटी कॉल पर अलर्ट जैसे तरीकों पर विचार करने का भी सुझाव दिया।

एनएचआरसी के सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी ने कहा कि डिजिटल धोखाधड़ी की चुनौतियों से निपटने के मौजूदा तरीकों में कुछ कमियां हैं। उन्होंने आशा व्यक्त की कि इस तरह की चर्चाओं से जल्द ही व्यावहारिक समाधान निकालने में मदद मिलेगी। सदस्य श्रीमती विजया भारती सयानी ने इस बात पर जोर दिया कि नागरिकों को साइबर अपराध और वित्तीय धोखाधड़ी से बचाना राजधर्म का ही एक महत्वपूर्ण हिस्सा है। एहतियाती कदम उठाना सिर्फ तकनीक और विनियमन का मामला नहीं है, बल्कि यह सुशासन की ज़िम्मेदारी भी है। इसलिए, हमारा सामूहिक लक्ष्य यह सुनिश्चित करना होना चाहिए कि कोई भी व्यक्ति इस तरह की धोखाधड़ी का शिकार न बने।

इससे पहले, एनएचआरसी के महासचिव श्री भरत लाल ने अपने उद्घाटन संबोधन में 'डिजिटल अरेस्ट की धोखाधड़ी से मानवाधिकारों की सुरक्षा' पर खुली चर्चा का आयोजन करने की पृष्ठभूमि के बारे में बताया। उन्होंने कहा कि साइबर अपराध ज़्यादातर बुज़ुर्गों को प्रभावित करते हैं, जिनमें सेवानिवृत्त सरकारी अधिकारी, पेशेवर, उद्योगपति और बैंकर शामिल हैं। इससे न सिर्फ़ उन्हें आर्थिक नुकसान होता है, बल्कि उनकी गरिमा, आत्म-सम्मान और मानसिक स्वास्थ्य पर भी बुरा असर पड़ता है। एक संबंधित मामले में सुप्रीम कोर्ट को दी गई जानकारी का उल्लेख करते हुए उन्होंने कहा कि पिछले साल बुज़ुर्गों को निशाना बनाने वाले ऐसे 3,000 से अधिक धोखाधड़ी के मामले दर्ज किए गए थे।

उन्होंने कहा कि साइबर अपराधी पीड़ितों को निशाना बनाने के लिए डेटा लीक और अन्य स्रोतों से मिले पर्सनल डेटा का गलत इस्तेमाल कर रहे हैं, जो डेटा प्राइवेसी और सुरक्षा के लिए गंभीर चिंता का विषय है। डिजिटल गवर्नेंस और फाइनेंशियल सिस्टम में हो रहे बदलावों की वजह से वे धोखाधड़ी कर पाते हैं और पकड़े जाने के डर के बिना तेज़ी से पैसे इधर-उधर कर पाते हैं। उन्होंने कमज़ोर वर्गों खासकर बुज़ुर्गों की सुरक्षा के लिए उपाय मज़बूत करने और साइबर धोखाधड़ी के पीड़ितों को प्रभावी सहायता और समाधान सुनिश्चित करने पर जोर दिया।

श्री लाल ने कहा कि आयोग ने आगे का रास्ता खोजने के लिए इस विषय को चर्चा के लिए तीन तकनीकी सत्रों में बांटा। ये हैं: क.) डिजिटल अरेस्ट की धोखाधड़ी में वृद्धि के कारणों और प्रभावी कार्रवाई में आने वाली बाधाओं की पहचान करना, ख.) डिजिटल अरेस्ट की धोखाधड़ी से निपटने के लिए बचाव के उपाय तैयार करना, और ग) शिकायत निवारण, मुआवज़ा और पीड़ितों की मदद करने के तंत्र को बेहतर बनाना। उन्होंने विशेषज्ञों से इन पहलुओं पर राय साझा करने का अनुरोध किया ताकि आयोग अपनी प्रतिक्रिया दे सके।

डिजिटल धोखाधड़ी को रोकने की सरकार की कोशिशों के बारे में जानकारी देते हुए, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के संयुक्त सचिव श्री अजीत कुमार ने बताया कि एक अंतर-विभागीय समिति डिजिटल अरेस्ट की धोखाधड़ी से निपटने के लिए रोकथाम से लेकर मुआवज़े तक के उपायों को तलाश रही है। उन्होंने यह भी बताया कि आईटी एक्ट की धारा 47 के तहत विवादों के निपटारे और मुआवज़े की प्रक्रिया को आसान बनाने के लिए एक पोर्टल बनाया जा रहा है। साथ ही, उन्होंने भरोसा व्यक्त किया कि डीपीडीपी फ्रेमवर्क लागू होने से नागरिकों के डेटा की सुरक्षा मज़बूत होगी और डेटा से जुड़ी चिंताओं को दूर करने में मदद मिलेगी।

भारतीय साइबर अपराध समन्वय केंद्र (I4C) की पुलिस महानिरीक्षक सुश्री रूपा एम. ने cybercrime.gov.in पोर्टल, हेल्पलाइन 1930 और सीएफसीएफआरएमएस प्लेटफ़ॉर्म के बारे में बताया, जिनका इस्तेमाल पीड़ितों के पैसे का पता लगाने, उसे रोकने और वापस दिलाने के लिए किया जाता है। उन्होंने सरकारी लोगो, सिम बॉक्स और म्यूल अकाउंट के गलत इस्तेमाल के खिलाफ़ सख़्त कार्रवाई करने की भी बात कही। एनएचआरसी के विशेष मॉनिटर श्री मुक्तेश चंदर ने सिम कार्ड और बैंक खातों को विनियमित करने, धोखाधड़ी करने वालों द्वारा पैदा किए गए मानसिक डर से निपटने, साइबर धोखाधड़ी के मामलों में एफआईआर दर्ज करने और पीड़ित को दोषी ठहराने के बजाय पीड़ित-केंद्रित दृष्टिकोण अपनाने की आवश्यकता पर ज़ोर दिया। महाराष्ट्र के एडीजी श्री बृजेश सिंह ने साइबर अपराध को डेटा चोरी, म्यूल नेटवर्क और एआई की मदद से बड़े पैमाने पर होने वाला अपराध बताया। उन्होंने ऑटोमेटेड गोल्डन-ऑवर इंटरवेंशन, एक नेशनल साइबर क्राइम फ़ोर्स, डीपीडीपी को सख़्ती से लागू करने, पीड़ित को मुआवज़ा देने और मानसिक सहायता देने की वकालत की।

भारतीय रिजर्व बैंक के सूचना प्रौद्योगिकी विभाग के मुख्य महाप्रबंधक श्री आर. वनराजा ने डिजिटल अरेस्ट से जुड़े अपराधों में पैटर्न की पहचान करने और अलर्ट जारी करने में आर्टिफिशियल इंटेलिजेंस की क्षमता पर जोर दिया और सरकार के एक ही कम्युनिकेशन चैनल का इस्तेमाल करने का सुझाव दिया। उन्होंने बैंक खातों के गलत इस्तेमाल के बारे में लोगों में जागरूकता बढ़ाने और असली उपयोगकर्ता की सुविधा का ध्यान रखते हुए धोखाधड़ी रोकने के उपायों के बीच संतुलन बनाने की ज़रूरत पर भी ज़ोर दिया। आईबीए के वरिष्ठ सलाहकार श्री राजीव रंजन प्रसाद ने डिजिटल धोखाधड़ी को रोकने के लिए बैंकिंग इंडस्ट्री द्वारा उठाए गए कदमों के बारे में बताया। इनमें एआई-आधारित म्यूल अकाउंट की पहचान, बेनिफिशियरी अकाउंट नेम लुकअप फैसिलिटी और प्रस्तावित इंडियन डिजिटल पेमेंट इंटेलिजेंस प्लेटफ़ॉर्म शामिल हैं। उन्होंने कमज़ोर वर्ग के ग्राहकों द्वारा किए जाने वाले बड़े ट्रांज़ैक्शन के लिए अतिरिक्त ऑथेंटिकेशन की सुविधा देने के उद्देश्य से आरबीआई के 'ट्रस्टेड पर्सन' मैकेनिज़्म के प्रस्ताव का भी उल्लेख किया।

एनपीसीआई के चीफ रिस्क मैनेजमेंट श्री रमेश कृष्णमूर्ति ने ग्राहकों को शिक्षित करने के लिए एनपीसीआई के प्रयासों के बारे में बताया। इसमें जागरूकता अभियान, गांवों तक पहुंच, एआई-आधारित धोखाधड़ी की निगरानी और कानून प्रवर्तन एजेंसियों को वास्तविक समय में सहायता देना शामिल है। उन्होंने कहा कि डिजिटल धोखाधड़ी से निपटने के लिए सभी हितधारकों को मिलकर काम करने की ज़रूरत है।

दूरसंचार विभाग के उप महानिदेशक (एआई और डिजिटल इंटेलिजेंस यूनिट) श्री संजीव कुमार शर्मा ने 'संचार साथी' पहल, एआई-आधारित टूल्स, इंटरनेशनल कॉल स्पूफिंग का पता लगाने और डिजिटल इंटेलिजेंस प्लेटफ़ॉर्म जैसे बचाव के उपायों के बारे में बताया। उन्होंने साइबर धोखाधड़ी को रोकने के लिए ओटीटी प्लेटफ़ॉर्म के कड़े विनियमन, वास्तविक समय में डेटा शेयरिंग और शिकायतों को एफआईआर में बदलने की प्रक्रिया को बेहतर बनाने पर ज़ोर दिया। सीबीआई की पुलिस अधीक्षक सुश्री आस्था मोदी ने कहा कि बड़े पैमाने पर होने वाली डिजिटल अरेस्ट की धोखाधड़ी दक्षिण-पूर्व एशिया में साइबर स्कैम सेंटर्स से शुरू होती हैं और इन्हें म्यूल अकाउंट्स, टेलीकॉम इंफ्रास्ट्रक्चर, सोशल मीडिया इंटरमीडियरीज और मानव तस्करी के ज़रिए चलाया जाता है। उन्होंने म्यूल अकाउंट नेटवर्क, टेलीकॉम इंफ्रास्ट्रक्चर, सोशल मीडिया इंटरमीडियरीज और मानव तस्करी नेटवर्क के ख़िलाफ़ सीबीआई की कार्रवाई के बारे में

बताया तथा सीबीआई के नोटिस और समन के सत्यापन के लिए एआई-आधारित चैटबॉट का उल्लेख किया।

ट्राई के संयुक्त सलाहकार श्री अशोक कुमार ने वॉयस कॉल, मैसेज और वीडियो कॉल के लिए इस्तेमाल होने वाले ओटीटी कम्युनिकेशन प्लेटफॉर्म को एक उपयुक्त नियामक तंत्र के दायरे में लाने की ज़रूरत पर ज़ोर दिया। उन्होंने बताया कि ज़्यादातर डिजिटल अरेस्ट की धोखाधड़ी अब ओटीट चैनलों पर होने लगी है। उन्होंने डिजिटल अरेस्ट की धोखाधड़ी को रोकने के लिए बहुत लंबी कॉल के दौरान अलर्ट या रुकावट जैसे उपाय भी सुझाए। साइबर पीस फाउंडेशन के फाउंडर और ग्लोबल प्रेसिडेंट मेजर विनीत कुमार ने सरकार,उद्योग, अकादमिक जगत, सिविल सोसाइटी और नागरिकों की मिली-जुली ज़िम्मेदारी वाले मॉडल की वकालत की और प्रशिक्षित 'फर्स्ट रिस्पॉन्डर्स' की एक 'ह्यूमन फायरवॉल' बनाने की बात कही। उन्होंने साइबर अपराध के शिकार लोगों के लिए मानसिक सहायता और पहली बार साइबर अपराध करने वालों और नाबालिगों के लिए सुधार के उपायों पर भी जोर दिया।

सुप्रीम कोर्ट की वरिष्ठ अधिवक्ता सुश्री एन. एस. नप्पिनाई ने डिजिटल अरेस्ट की धोखाधड़ी से जुड़े मानवाधिकार पहलुओं पर प्रकाश डाला, जिनमें मानव तस्करी, निजता, जीवन और आज़ादी का हनन और मानसिक आघात शामिल हैं। उन्होंने सुधारात्मक न्याय, पीड़ितों के प्रतिपूर्ति के अधिकारों और साझा दायित्व के ढांचे पर जोर दिया। सुप्रीम कोर्ट के अधिवक्ता डॉ. पवन दुग्गल ने कहा कि मौजूदा कानूनों के तहत डिजिटल अरेस्ट कोई विशिष्ट अपराध नहीं है और उन्होंने इसे सूचना प्रौद्योगिकी अधिनियम, 2000 या भारतीय न्याय संहिता के तहत एक अलग अपराध के तौर पर शामिल करने का सुझाव दिया। उन्होंने उच्च मूल्य के लेन-देन के लिए वैधानिक 'सर्किट ब्रेकर', डिजिटल अरेस्ट पीड़ित फंड, डिजिटल अरेस्ट को मानवाधिकार के मुद्दे के तौर पर मान्यता देने और ऐसी धोखाधड़ी से होने वाले गरिमा, निजता और मानसिक शांति के हनन से निपटने के लिए कड़े कदम उठाने की भी मांग की।

एयरटेल के चीफ रेगुलेटरी ऑफिसर श्री राहुल वत्स ने बताया कि 97-98 प्रतिशत ग्राहकों को आधार केवाईसी के माध्यम से जोड़ा जाता है, जिसमें बिक्री केंद्रों (पीओएस) पर लाइव फ़ोटो और बायोमेट्रिक प्रमाणीकरण का इस्तेमाल होता है। उन्होंने एआई के इस्तेमाल पर ज़ोर दिया, जिससे 14 अलग-अलग भाषाओं में संदिग्ध स्पैम कॉल और एसएमएस की पहचान की जा सके, धोखाधड़ी वाले लिंक का पता लगाकर उन्हें ब्लॉक किया जा सके, और कॉल के दौरान ओटीपी साझा किए जाने पर अलर्ट जारी किया जा सके।

एनएचआरसी की महानिदेशक (आई) श्रीमती अनुपमा नीलेकर चंद्रा ने कहा कि ड्रग और मानव तस्करी के साथ-साथ साइबर अपराध भी एक नई समस्या के तौर पर उभरा है, जिसमें एक अरब से ज़्यादा मोबाइल यूज़र्स को डिजिटल धोखाधड़ी का खतरा हो सकता है। उन्होंने सुझाव दिया कि एनएचआरसी कानूनी खामियों, अलग-अलग एजेंसियों के बीच तालमेल, क्षमता निर्माण, और पीड़ितों के पुनर्वास व मुआवज़े जैसे मुद्दों की जांच के लिए विषय-आधारित उप-समिति बना सकता है।

चर्चा से प्राप्त कुछ अन्य सुझाव निम्नलिखित हैं:

• डिजिटल अरेस्ट की धोखाधड़ी को मौजूदा कानूनी ढांचे के तहत एक अलग अपराध के रूप में मान्यता दी जा सकती है, ताकि जांच, अभियोजन और पीड़ित को राहत दिलाने की प्रक्रिया को अधिक प्रभावी बनाया जा सके।

• म्यूल अकाउंट किराए पर देने, जबरन अपराध के लिए तस्करी और धोखाधड़ी के उद्देश्य से सरकारी लोगो का गलत इस्तेमाल करने को स्पष्ट रूप से अपराध घोषित करके कानूनी ढांचे को मजबूत किया जा सकता है।

• जबरन फंड ट्रांसफर को रोकने के लिए स्वचालित सुरक्षा उपायों, जैसे कि ट्रांज़ैक्शन 'सर्किट ब्रेकर', ट्रस्टेड पर्सन ऑथेंटिकेशन, संदिग्ध ट्रांज़ैक्शन को कुछ समय के लिए रोकना और लंबी कॉल के दौरान अलर्ट भेजने जैसे तरीकों पर विचार किया जा सकता है।

• पीड़ितों की मदद और पुनर्वास की प्रक्रियाओं को आसान बनाना चाहिए, ताकि प्रक्रिया में होने वाली देरी और परेशानियों को कम किया जा सके।

• धोखाधड़ी से निपटने और उसे रोकने के लिए, डिजिटल इकोसिस्टम के सभी क्षेत्रों—वित्तीय संस्थानों, टेलीकॉम ऑपरेटरों, मध्यस्थों और सेवा प्रदाताओं—में जवाबदेही को और कड़ा किया जा सकता है।

• पीड़ितों को राहत दिलाने और मध्यस्थों की जवाबदेही सुनिश्चित करने के लिए सूचना प्रौद्योगिकी अधिनियम के तहत न्यायिक तंत्र को मजबूत किया जा सकता है।

• जिन पीड़ितों को काफी आर्थिक और मानसिक नुकसान हुआ है, उनके लिए विशेष मुआवज़े और सहायता के तरीकों पर विचार किया जा सकता है।

•लेन-देन के तरीकों का विश्लेषण और संबंधित हितधारकों के बीच जानकारी साझा करके, संभावित पीड़ितों को पहले से पहचानने और उन्हें सचेत करने वाली प्रणालियां विकसित की जा सकती हैं।

• नागरिकों को कानून प्रवर्तन क्रेडेंशियल्स, नोटिस और सूचनाओं की प्रमाणिकता जांचने के लिए एक ही सरकारी कम्युनिकेशन चैनल या सत्यापन पोर्टल पर विचार किया जा सकता है।

• साइबर-आधारित धोखाधड़ी के लिए आर्टिफिशियल इंटेलिजेंस, डीपफेक और सिंथेटिक आइडेंटिटी जैसी उभरती हुई तकनीकों के दुरुपयोग से निपटने के लिए विशेष उपायों की जरूरत है।

• डिजिटल अरेस्ट की धोखाधड़ी के निशाने पर रहने वाले बुजुर्गों और अन्य कमजोर वर्गों की सुरक्षा के लिए कड़े सुरक्षा उपाय विकसित किए जाने चाहिए।
• विभिन्न देशों में सक्रिय अंतर्राष्ट्रीय साइबर अपराध नेटवर्क और साइबर धोखाधड़ी के ठिकानों को ध्वस्त करने के लिए अंतर्राष्ट्रीय सहयोग को मजबूत किया जाना चाहिए।

• जन जागरूकता अभियानों को धोखेबाजों द्वारा अपनाए जाने वाले व्यवहार-हेरफेर के तरीकों पर केंद्रित होना चाहिए, जैसे कि प्रतिरूपण, डराना-धमकाना और अधिकार या पद के प्रति विश्वास का फायदा उठाना।

• कानून प्रवर्तन एजेंसियों, वित्तीय संस्थानों और फ्रंटलाइन कर्मियों के लिए बेहतर प्रशिक्षण और क्षमता निर्माण किया जाना चाहिए, ताकि रोकथाम, जांच और पीड़ितों की मदद की प्रक्रिया को बेहतर बनाया जा सके।

• एक ऐसी तंत्र स्थापित करना ताकि डेटा संबंधी अनुरोधों, समन और कंटेंट हटाने की कार्रवाई के लिए कानून प्रवर्तन एजेंसियों को इंटरमीडियरीज़ (मध्यस्थों) के शिकायत अधिकारियों और अनुपालन अधिकारियों की संपर्क जानकारी समय पर मिल सके।

आयोग केंद्र और राज्य सरकारों को अपनी सिफ़ारिशों को अंतिम रूप देने के लिए इन सुझावों पर और विचार-विमर्श करेगा।

*****

पीके/केसी/एसके/डीए

Source: https://newsonair.gov.in/hi/the-nhrc-organized-a-meeting-on-the-protection-of-human-rights-against-digital-arrest-scams/

एनएचआरसी ने डिजिटल गिरफ्तारी घोटालों से मानवाधिकारों की सुरक्षा पर बैठक का आयोजन किया
News On AIR | जून 10, 2026 7:15 पूर्वाह्न

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कल नई दिल्ली में डिजिटल गिरफ्तारी घोटालों से मानवाधिकारों की सुरक्षा पर एक बैठक का आयोजन किया। बैठक में आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने साइबर धोखाधड़ी से बढ़ते खतरे पर चिंता व्यक्त की और नागरिकों के अधिकारों, तथा सुरक्षा पर इसके गंभीर प्रभाव के बारे में बताया। न्यायमूर्ति रामा सुब्रमणियन ने कहा कि पिछले छह वर्षों में भारतीयों ने साइबर धोखाधड़ी में 52 हजार 900 करोड़ रुपये से अधिक की रकम गंवाई है, जिसमें से लगभग आठ प्रतिशत नुकसान डिजिटल धोखाधड़ी से संबंधित है। उन्होंने ऐसे अपराधों को रोकने और कानून प्रवर्तन एजेंसियों की प्रतिक्रिया को मजबूत करने के व्यावहारिक उपायों की आवश्यकता पर बल दिया।

चर्चा में विचार-विमर्श के बाद सामने आईं प्रमुख सिफारिशों में से एक मौजूदा कानूनी ढांचे के तहत डिजिटल धोखाधड़ी को एक अलग अपराध के रूप में मान्यता देने का प्रस्ताव था। बैठक में शामिल प्रतिभागियों ने फर्जी खातों के खिलाफ मजबूत सुरक्षा उपाय, पीड़ितों के लिए त्वरित मुआवजा और वसूली तंत्र, डिजिटल संचार प्लेटफार्मों का बेहतर प्रबंधन, डिजिटल प्रणाली में अधिक जवाबदेही और अंतरराष्ट्रीय साइबर अपराध नेटवर्क से निपटने के लिए मजबूत अंतरराष्ट्रीय सहयोग का भी सुझाव दिया।

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Online News, 10/06/2026

Source: https://www.amarujala.com/haryana/rohtak/the-national-human-rights-commission-filed-a-case-against-a-child-for-not-administering-rabies-vaccine-rohtak-news-c-17-roh1020-869766-2026-06-09

Hindi News › Haryana › Rohtak News › The National Human Rights Commission filed a case against a child for not administering rabies vaccine.

Rohtak News: बच्चे को रेबीज वैक्सीन नहीं लगाने पर राष्ट्रीय मानवाधिकार आयोग ने दर्ज किया केस
संवाद न्यूज एजेंसी, रोहतक Updated Wed, 10 Jun 2026 07:35 AM IST

रोहतक। पीजीआई में 10 साल के बच्चे को रेबीज की तीसरी वैक्सीन नहीं लगाने को लेकर मामले पर राष्ट्रीय बाल अधिकार संरक्षण आयोग के बाद राष्ट्रीय मानवाधिकार आयोग ने भी केस दर्ज कर लिया है। बच्चे के अभिभावकों ने कार्रवाई की मांग की है।

इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग ने मामले को संज्ञान में लेकर उपायुक्त सचिन गुप्ता से सात दिन में एक्शन टेकन रिपोर्ट मांगी थी। उपायुक्त ने पीजीआई से मामले को लेकर जवाब-तलब किया था। इस पर पीजीआई ने एक कमेटी का गठन किया लेकिन उसकी रिपोर्ट को लेकर संस्थान के जनसंपर्क अधिकारी डॉ. वरुण अरोड़ा ने कुछ पता नहीं होने का दावा दिया है।

बच्चे की माता रेणु फोगाट की शिकायत है कि उनके 10 वर्षीय बेटे का गिलहरी के काटने पर पीजीआई में इलाज चल रहा था। इलाज के दौरान ही 12 फरवरी को रेबीज की तीसरी वैक्सीन लगनी थी लेकिन वह निर्धारित दिन नहीं लग पाई।
इसके बाद पीजीआई के आपातकालीन विभाग में 13 फरवरी को वैक्सीन लगवाने पहुंचे तो कहा गया कि अगले दिन ओपीडी में आना। मना करने के बाद सीएमओ की मोहर भी लगवा ली थी। मोहर के बाद भी डॉ. अल्का यादव की टीम ने उन्हें वैक्सीन लगवाने से मना कर दिया।
बार-बार प्रार्थना के बाद भी वैक्सीन नहीं लगाई गई। इसके लिए डॉ. अल्का यादव से संपर्क किया तो उन्होंने ड्यूटी न होने का हवाला देकर मना कर दिया जबकि ड्यूटी रोस्टर में दर्ज थी।
सीपी ग्राम पोर्टल पर शिकायत के जवाब में डॉ. अल्का यादव ने बच्चे पर दुर्व्यवहार के आरोप लगाए हैं। बच्चे की मां का कहना है कि उन्होंने पीजीआई की तरफ से सभी आरोपों के खंडन को बिंदुवार गलत साबित भी किया है। इसको लेकर डॉ. अल्का यादव से भी संपर्क करने का प्रयास किया लेकिन कोई जवाब नहीं दिया।

वर्जन :
उपायुक्त सचिन गुप्ता की तरफ से जवाब मांगने पर संस्थान ने कमेटी गठित की थी। कमेटी की बैठक भी हो चुकी है लेकिन रिपोर्ट को लेकर कुछ पता नहीं है। पता करके आपको अपडेट देता हूं। -डॉ. वरुण अरोड़ा, जनसंपर्क अधिकारी, पीजीआई।

Pioneer, Bhubaneshwar, 10/06/2026
Page No: 1, Size: 8.73cm × 14.98cm

Balianta murder: Rly ADG submits report to DGP

Report follows investigation into allegations against senior IPS officer

PNS ■ Bhubaneswar

In a development in the Balianta murder case, the Additional Director General (ADG) of Railway and Coastal Security has submitted an inquiry report to the Director General of Police (DGP) regarding the death of GRP constable Soumya Ranjan Swain.

The report was prepared following an investigation into allegations involving a senior IPS officer. Earlier, on May 26, the Crime Branch DG had written to the ADG, Railway and Coastal Security directing him to conduct an inquiry and submit a detailed report on the matter.

The inquiry was initiated after Soumya Ranjan's parents alleged that their son, who was serving as a GRP constable, had been engaged in domestic work by a senior IPS officer. Taking note of these allegations, the Crime Branch sought a thorough investigation to ascertain the facts and determine whether any misconduct or misuse of official authority had occurred.

The submitted report is expected to play an important role in the ongoing examination of the circumstances surrounding the death of the constable and the allegations raised by his family.

Some days back, the ADG of Police Dayal Gangwar had appeared before the National Human Rights Commission (NHRC) as part of its ongoing inquiry into the Balianta murder.

The move came after Soumya's family alleged that Gangwar was connected to the case and had a role in the events leading up to the victim's death. Soumya's family had earlier raised serious allegations, claiming that the victim was subjected to harassment and mental torture.

FEE HIKE BY PVT SCHOOLS

NHRC seeks ATR from S&ME dept

POST NEWS NETWORK

Bhubaneswar, June 9: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the School and Mass Education (S&ME) department over allegations of arbitrary fee hikes by private unaided schools in Odisha.

In a communication dated June 8, 2026, the NHRC directed the S&ME department Commissioner-cum-Secretary N Thirumala Naik to inquire into the matter and submit a report following a complaint filed by social activist Basudev Bhatta.

The complaint alleged that several private unaided schools in the state have been increasing fees arbitrarily, in some cases by as much as 25 per cent annually, allegedly in violation of various guidelines, including those issued by the National Commission for Protection of Child Rights (NCPCR). It further claimed that concerned government authorities had failed to adequately address public grievances on the issue.

After examining the complaint, the Commission observed that the allegations raise serious concerns regarding the human rights of school-going children. The NHRC noted that excessive fee hikes could make education unaffordable for many families, potentially jeopardising children's Right to Education guaranteed under Article 21 of the Constitution.

"The complainant has levelled serious allegations of human rights violations of school-going children, who, due to exorbitant fee hikes by private schools, remain vulnerable and at risk of denial of their right to education," the Commission stated in its order.

The NHRC has forwarded a copy of the complaint to the S&ME department and asked the state government to take appropriate action. The department has been directed to submit its report to the Commission expeditiously.

The case has been registered as Case No. 475/18/0/2026. The Commission's direction is expected to bring renewed attention to the long-standing issue of fee regulation in private schools across the state.

New Indian Express, Chennai, 10/06/2026
Page No: 2, Size: 12.83cm × 18.60cm

6 months after sickle attack, victim appears before court

EXPRESS NEWS SERVICE
@ Chennai

NEARLY six months after a video of the assault shocked the state, K Suraj, the 23-year-old Odisha native who was hacked with sickles by four juveniles near Tiruttani, appeared before a Pocso court in Tiruvallur on Tuesday, putting to rest months of speculation over his safety and whereabouts. Sources said Suraj and his brother, who had travelled from Maharashtra, appeared for examination in connection with the case.

On December 27, 2025, Suraj was pulled out of a Chennai-Tiruttani EMU train near Tiruttani, dragged to an abandoned railway quarters and attacked with sickles by four juveniles. The attackers also filmed the assault and uploaded the video on social media.

Suraj sustained grievous injuries to his head, face and hands. After the passersby alerted the police, a grievously injured Suraj was admitted to the Tiruttani Government Hospital and later shifted to the Tiruvallur Government Medical College Hospital and Rajiv Gandhi Government General Hospital in Chennai for advanced treatment.

K Suraj

After he allegedly left the Rajiv Gandhi Government General Hospital against medical advice, his whereabouts remained unknown for several weeks, triggering widespread concern. The hashtag #WhereIsSuraj trended on social media platforms, and a complaint was also lodged before the National Human Rights Commission (NHRC).

The Tiruvallur police subsequently completed their investigation and filed a final report. All four juveniles accused in the case were apprehended and produced before the Juvenile Justice Board. Following the completion of the examination, the trial is expected to proceed further.

Dainik Bhaskar, Chandigarh, 10/06/2026

Page No: 4, Size: 13.55cm × 9.47cm

राष्ट्रीय बाल अधिकार संरक्षण आयोग भी कार्रवाई शुरू कर चुका

राष्ट्रीय मानव अधिकार आयोग ने एंटी रैबीज वैक्सीन नहीं लगाने पर पीजीआईएमएस को जारी किया नोटिस

भास्कर न्यूज़ | रोहतक

रोहतक के पीजीआईएमएस में 10 वर्षीय बच्चे आदित्य को आपातकालीन एंटी-रेबीज वैक्सीन नहीं लगाए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी हस्तक्षेप करते हुए संस्थान प्रशासन के खिलाफ मामला दर्ज किया है। इससे पहले राष्ट्रीय बाल अधिकार संरक्षण आयोग भी इस प्रकरण में कार्रवाई शुरू कर चुका है।

पीड़ित बच्चे की मां डॉ. रेनू फौगाट ने शिकायत में आरोप लगाया कि पीजीआईएमएस में ओपीडी बंद होने के बाद मरीजों को अगले दिन वैक्सीन लगवाने के लिए भेज दिया जाता है, जिससे रेबीज संक्रमण का खतरा बढ़ सकता है। शिकायत में राष्ट्रीय रेबीज नियंत्रण कार्यक्रम और संविधान के अनुच्छेद 21 के उल्लंघन का आरोप लगाया गया है। आयोग ने मामले को गंभीर मानते हुए आगे की जांच और कार्रवाई शुरू कर दी है।

यह है पूरा मामला : 13 फरवरी को रोहतक निवासी 10 वर्षीय आदित्य को गिलहरी के काटने के बाद वैक्सीन की निर्धारित तीसरी डोज लगवाने पीजीआईएमएस के पीडियाट्रिक्स इमरजेंसी विभाग पहुंचा था। डोज एक दिन लेट होने के कारण मामला संवेदनशील था। इमरजेंसी के मुख्य चिकित्सा अधिकारी ने इस हाई रिस्क स्थिति को देखते हुए कार्ड पर आधिकारिक मुहर लगाकर तुरंत इंजेक्शन लगाने का निर्देश दिया था। इसके बावजूद, कमरा नंबर 11 में मौजूद डॉक्टरों और नर्सिंग स्टाफ ने वैक्सीन लगाने से मना कर दिया था।